

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No. 80 of 2020**

**IN THE MATTER OF:**

**Markand Adhikari**

**...Appellant**

**Vs.**

**Central Bank of India & Anr.**

**...Respondents**

**Present:**

**For Appellants: Mr. Prashant Jain, Mr. Arpit Dwivedi and Mr. Sai Deepak, Advocates.**

**For Respondents: Mr. O. P. Gaggar, Advocate for R-1.  
Ms. Udita Singh, Advocate for R-2.  
Mr. SiddharthTandon, Advocate.**

**ORDER**

**(Through Virtual Mode)**

**17.03.2021:** When the case was called out, Learned Counsel for the Appellant submitted that in terms of the order dated 01.03.2021, they have submitted the proposals to the Respondents on 28.02.2021.

Learned Counsel for Respondent No.1/ Central Bank of India submitted that they have received the email sent by Learned Counsel for the Appellant, wherein a request have been made by the Counsel for the Appellant for a personal meeting. Counsel for the Respondent denied that Respondent No.1 received any proposal for settlement.

Counsel for the Appellant is directed to produce the hard copy of the proposal which was signed by the Respondent No. 1 & 2 within 10 days.

List the Appeal on **12<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

sr/nn